

1	2	3
15	Punjab	1748.03
16	Rajasthan	11014.23
17	Tamil Nadu	13268
18	Uttar Pradesh	86778.09
19	Uttaranchal	740.47
20	West Bengal	13577.01
21	A & N Islands	144.8
22	Chandigarh	193.78
23	Dadra & N Haveli	91.58
24	Daman & Diu	50.37
25	Lakshadweep	42.87
26	Delhi	4171.53
27	Pondicherry	139.91
28	Arunachal Pradesh	856.32
29	Assam	17660.74
30	Manipur	1477.61
31	Meghalaya	5301
32	Mizoram	2020.79
33	Nagaland	2658.79
34	Sikkim	794.39
35	Tripura	2851.68
	TOTAL	373013.74

Corporal punishment and sexual exploitation of children

†1395. SHRI UPENDRA KUSHWAHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that according to a survey report of Plan International, more than 65 per cent children of the country are subjected to corporal punishment and 50 per cent children are sexually exploited;

(b) whether it is a fact that caste and sex based discrimination are among the major reasons of the said violence against children; and

(c) if so, the plan of Government to save children from the said violence?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) Yes Sir. At para 4.4.1, the Plan International in its report "The Economic Impact of School Violence" has taken the statistics from the 'Study on Child Abuse: India 2007' published by the Ministry of Women and Child Development.

The issues relating to child abuse are being addressed by the Government through policies, legislations, plans, schemes and programmes which include National Policy on Children 1974, National Charter for Children 2003, Juvenile Justice (Care and Protection of Children) Act 2000 and its amendment in 2006, Immoral Traffic (Prevention) Act, 1956 Child Labour (Prohibition and regulation) Act 1986, National Plan of Action for Children 2005, Integrated Child Protection Scheme, Scheme for Working Children, etc. The National Commission for Protection of Child Rights, a statutory body set up in March 2007, also inquires into the complaints of violation of child rights.

PAPERS LAID ON THE TABLE

Report (2009-10) of CCI, New Delhi

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): Sir, on behalf of Shri Salman Khursheed, I lay on the Table, under sub-section (2) and (3) of Section 53 of the Competition Act, 2002, a copy (in English and Hindi) of the First Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2009-10 ...*(Interruptions)*... [Placed in Library. See No. L.T. 3224/15/10]
